

The ICAR has a Memorandum of Understanding with International Rice Research Institute (IRRI), Philippines for cooperation in research and training in rice. The activities undertaken under this collaborative research are exchange of scientific information, germplasm and breeding materials, published literature and conduct of collaborative germplasm evaluation and other research trials.

(b) ICAR-IRRI collaborative research activities have been very useful to the rice improvement programmes in India. The collaborative research programmes undertaken during the last three years include (i) Consortia for strategic and applied research on rainfed system; (ii) germplasm improvement for deep water rice; (iii) development of rainfed rice production in Eastern India; (iv) upland rice research consortium; (v) tropical hybrid rice technology; (vi) productivity and sustainability of the rice-wheat system; (vii) productivity decline of the intensive rice system; (viii) simulation and system analysis on rice production; (ix) gender analysis; and (x) biotechnology.

(c) The Indian rice research is oriented to attain a target of 95 to 100 million tonnes of clean rice in the country by the end of 2000 A.D.

#### Krishi Vigyan Kendras

725. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether some Krishi Vigyan Kendras in various States have been set up without approval of the respective State Governments;

(b) if so, the details thereof, State-wise;

(c) whether the Government propose to declare such Kendras as unauthorised, and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) For setting up of Krishi Vigyan Kendras (KVKs), the concerned State's representative is associated in identification of site of the Krishi Vigyan Kendras (KVKs).

local Management Committee meetings and in the recruitment of the staff for the KVKs.

(b) to (d). The question does not arise.

[English]

#### Non-Registration of FIR's by Delhi Police

726. SHRI JAI PRAKASH (HARDOI) : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Parliamentary Standing Committee on Home Affairs has observed that complaints such as non-registration of FIRs, delay in the arrival of the police at the scene of crime and the general harassment of citizen by Delhi Police are on the increase;

(b) if so, the number of cases in which the police refused to register FIRs, the police arrived late on the scene of crime and harassment of citizens in the last one year;

(c) the action taken by the Government therein; and

(d) the number of FIRs registered in Delhi during 1996 giving the details of the matters on which those were registered and how many of the FIRs have been solved police station-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The Department Related Standing Committee of Parliament on Home Affairs before which is the Commissioner of Police, Delhi had appeared in August, 1996 had made an observation that there were complaints of such nature against the police personnel.

(b) During the period from 1.11.95 to 31.10.96, the Delhi Police received 26 complaints concerning refusal to register FIRs, one complaint about the late arrival of the Police Personnel at the scene of crime and 143 complaints in respect of harassment of citizens.

(c) In cases where the allegations contained in such complaints were found to be established, appropriate administrative/departmental action was taken or initiated against the erring Police personnel.

(d) The requisite information district-wise, is given in the attached statement.